Jute diversification

- 4513. SHRI SADASHIV RAO D. MANDLIK: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government have reviewed progress made in regard to Jute Diversification Programme:
 - (b) if so, the details thereof;
- (c) the salient features of Jute Entrepreneurs' Assistance Scheme:
 - (d) the objectives of the Jute Yam Bank Schemes; and
 - (e) the achievement thereunder?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) and (b) Yes Sir. Government has been reviewing the progress made in regard to various schemes being implemented under the Jute Diversification Programme from time to time. In this regard, the Government has so far constituted two Evaluation Missions to evaluate the performance of various projects undertaken on Jute Diversification under the UNDP assisted National Jute Programme. Also another implementing agency viz." National Centre for Jute Diversification" (NCJD), has been reviewing progress made under various schemes undertaken by it for Jute Diversification.

- (c) The Jute Entrepreneurs Scheme aims to transfer the benefits of R&D and Test Marketing efforts to a large number of Entrepreneurs in different parts of the country by providing financial assistance to select entrepreneurs for production of diversified Jute goods in decentralised sector.
- (d) Under the Jute Yarn Bank Scheme, Jute Yarn is supplied to various weavers/artisans at mill-gate prices for production of Jute Diversified goods.
- (e) Under the JEA Scheme, 75 Projects have been approved in 16 States with an employment generation for 4160 persons. The total raw jute consumption and investment generated in implementation of scheme so far is 41500 MT and Rs. 8100 lakhs respectively.

Under the Jute Yarn Bank Scheme 8 Raw Material Banks and 16 Yarn Banks have been set up in 12 States and 825 Units have benefitted so far from implementation of the scheme.

Insurance Claims

- 4514. SHE' GINGEE N. RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:
- (a) the State-wise number of cases of insurance claims pending for settlement in each insurance company at present;
- (b) whether there is an inordinate delay in settlement of cases by these companies; and

(c) if so, the details thereof and the steps taken by the Government for speedy disposal of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) The information as furnished by LIC and GIC is given in the attached Statement I and II respectively.

(b) and (c) GIC has reported that normally claims are settled within a period of one month after all the documents are submitted to the insurance companies by the insured. In LIC discharge vouchers in case of maturity claims are sent 2 months in advance to the insured. In case of death claims, all efforts are made by LIC to settle them within 2 months from the date of intimation. However, GIC has taken various measures such as simplification of claims settlement procedure, setting up of permanent Claims Review Committee etc. for speedy settlement of the claims, LIC has a system of regular follow up of pending claims at all zonal offices.

Statement I State-wise number of claims (Maturity + Death) outstanding as on 31.05.1998

SI.	State/U.T.	Claims Outstanding		
No.		Maturity	Death	Total
1	2	3	4	5
Sta	ites			
1.	Arunachal Pradesh	53	5	58
2.	Assam	986	742	1728
3.	Andhra Pradesh	5121	3461	8582
4.	Bihar	5298	3446	8744
5.	Goa	633	202	835
6.	Gujarat	16334	3895	20229
7.	Haryana	4395	695	509 0
8.	Himachal Pradesh	665	157	822
9.	Jammu & Kashmir	2100	88	2188
10	Karnataka	3376	2943	6319
11.	Kerala	3266	1126	4392
12	. Maharashtra	45386	7774	53160
13	. Manipur	49	55	104
14	. Meghalaya	17	24	41